

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1707  
ANSWERED ON:12.03.2007  
DEATH IN INDUSTRIES  
Mahato Shri Narahari

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of the workers killed in mishaps while at work in medium and heavy industries in the country during each of the last three years, State-wise;
- (b) the details of the minor children alongwith women and men killed in these mishaps; and
- (c) the details of the amount of compensation prescribed and that of insurance provided to the families of deceased workers, State-wise?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

- (a) : The year-wise information made available by the State Governments regarding workers killed in factories registered under the Factories Act, 1948 for the last three years, is given in Annexure-I.
- (b) : As per Section 67 of the Factories Act, 1948, children below 14 years of age are not allowed to work in any factory. The details of men and women killed in mishaps in factories during 2004-06 are given in Annexure-II.
- (c) : State-wise information on compensation paid in the case of deaths and employment injuries, as available in respect of State Governments, is given in Annexure-III.